

TAMIL NADU POLLUTION CONTROL BOARD

No.TNPCB/P&D/2020

Date: 01.04.2020

OFFICE ORDER

EXTENSION OF VALIDITY PERIOD OF CONSENT TO OPERATE / AUTHORIZATION EXPIRING ON 31.03.2020 FOR A PERIOD OF THREE MONTHS TILL 30.06.2020 – REGARDING

Consequent upon the outbreak of Corona Virus (COVID-19), country wide lockdown with effect from 25-03-2020 has been imposed as a preventive measure to contain its spread. However, many critical and essential activities have to be operated uninterruptedly, so that all essential goods and services are made available to the people. Similarly health care facilities and waste management facilities are also to be operated continuously to maintain hygiene of the community.

In view of the extraordinary circumstances, the Tamil Nadu Pollution Control Board by virtue of powers under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of the Air (Prevention & Control of Pollution) Act, 1981 extends the validity of Consent to Operate for all the units, who have valid consent to operate upto 31st March, 2020 for a period of three months upto 30th June, 2020.

Similarly the units/facilities, which are authorized by the Board under:

- i. Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016
- ii. Bio-Medical Waste Management Rules, 2016
- iii. Solid Waste Management Rules, 2016

and where the authorization is valid upto 31.03.2020, the authorizations granted under the above Rules are extended upto 30.06.2020. This extension of validity is subject to same terms and conditions stipulated in the previous Consent to Operate Orders / Authorizations issued by the Board.

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